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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 56 (RE-2005)/2004-09

NEW DELHI: Dated: 30th March, 2006

S.O. (E) In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy, 2004-09, the Central Government hereby makes the following amendments in Schedule –1(Imports) of the ITC(HS) Classifications of Export and Import Items, 2004-09.

2. After amendment the following entry would read as under:-

Exim Code	Item description	Policy	Policy conditions
63090000	Worn clothing and other worn articles	Restricted	Subject to Import Licencing Note No.(1) of the Chapter.

3. A new Import Licencing Note be inserted at the end of Chapter 63
will be as under:

“(1)Units in the Special Economic zone will be allowed to sell worn clothing in the Domestic Tariff Area to the extent of 15% of the cif value of imports made in the previous year. .”

This issues in public interest.

Sd/-
(K.T. CHACKO)
Director General of Foreign Trade and
ex-officio Additional Secretary to the Government of India

Copy to all concerned.

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